

**GOVERNMENT OF INDIA  
PRIME MINISTER  
LOK SABHA**

UNSTARRED QUESTION NO:1482

ANSWERED ON:30.07.2003

STUDY ON THE WORKING OF CBI

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**Will the Minister of PRIME MINISTER be pleased to state:**

- (a) Whether the Government have specified any time-limit for completion of investigation of the pending cases with CBI;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the steps being taken to ensure investigation within a reasonable time frame?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTRY OF PLANNING, DEPARTMENT OF SPACE, DEPARTMENT OF ATOMIC ENERGY AND MINISTRY OF COMMERCE AND INDUSTRY (S.B.MOOKHERJEE)

(a) to (f) No such study has been conducted recently. However, the Staff Inspection Unit, Ministry of Finance conducted a study on manpower requirement of the CBI in 1997 and submitted their report on 12.10.1998. Accordingly, synthesized norms for staff strength in investigation and prosecution posts were laid down. The terms of reference of this study did not cover analysis of trap cases. However, as reported by the CBI, out of 375 trap cases, whose trial was completed in 2001 and 2002, 228 cases ended in conviction while 134 cases ended in acquittal. The reasons for acquittal in trap cases are (a) long time taken in conclusion of trial (i) making it difficult to continue the same set of Investigating and Prosecuting Officers, (ii) affecting the memory of the witnesses and quality of evidence stored in voice/wash samples; and (b) some of the complainants, who had filed written complaints and initiated the process, turning hostile.

For reducing delays in trial, a Directorate of Prosecution has been set up in the CBI to effectively conduct and supervise the prosecutions. In the last financial year, plan assistance has been provided to the CBI for a training scheme for improving the quality and storage of evidence collected, including in trap cases.